



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 28. CUTTACK, FRIDAY, OCTOBER 9, 1936.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VII.

Advertisements and Notices, etc.

THE ORISSA GAZETTE.

NOTICE.

From the 1st April 1936, the subscription to the *Government Gazette* will be at the following rates payable in advance :—

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Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack"

and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home, Revenue and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for, unless the order distinctly states that it is to be continued until further instructions.

All Notifications and other matters intended for publication in *The Orissa Gazette* should reach the Publisher's Office on the preceding Wednesday to ensure appearance in that week's Gazette.

V. M. MONEY,

Publisher, The Orissa Gazette.

NOTICE.

The Proceedings of the Orissa Advisory Council printed in separate pamphlet form are available for sale at the office of the Secretary to the Orissa Advisory Council, Cuttack.

Rs. as.

Price of single copy ..

.. 0 4

NOTICE.

TENDERS FOR CONTRACT SUPPLY OF COUNTRY SPIRIT.

Tenders are hereby invited for the exclusive privilege of supplying country spirit to the licensed retail country spirit vendors of the districts enumerated in the annexed schedule. The tenders should be for supply for one year from the 1st April 1937. They should be sent in sealed covers superscribed "Tenders for the supply of country spirit" and should reach the Commissioner of Excise and Salt, Orissa, Cuttack, not later than the 17th November 1936. Full power is reserved to accept such tender as may be deemed best for the public interest and to reject any of those received, without assigning any reason.

2. The contractors, whose tenders are accepted, must comply generally with the conditions of the "License for the sale wholesale of country spirit" (Form no. 27) published below. They must also observe the following additional conditions.

3. Spirit may be supplied from a distillery either within or outside this province, and the contractors will be required to deliver it at the bonded warehouses at their own cost. In case of spirit supplied from outside the province, each tender must be accompanied by a sample, not less than one quart in quantity, and all spirit supplied will be required to be equal to the sample. In case of supply from within the province, the process of distillation will be under the control of the Excise Department and the product together with the raw materials will be analysed from time to time at the cost of the contractors.

4. The tenders must specify the price per proof gallon at which spirit will be delivered to the licensed vendors at any of the bonded warehouses enumerated in the schedule, or at any additional warehouses that may be opened for the convenience of the licensed vendors within the area of the contract. The price will be the same for all the warehouses within the area covered by the contract; will be realized by the District Officers and will be payable to the contractors ordinarily from the Sadr treasuries at the end of each month. Arrangement can, however, be made for receipt at any other treasury on payment by the contractor of a small premium of one anna per cent to cover charges for Remittance Transfer Receipts. In case such payment is received by Bank Drafts issued by the Imperial Bank of India, the premium will be four annas per cent.

5. The Commissioner of Excise and Salt, Orissa, will require security for the due performance of the contract and for the maintenance of adequate stocks of spirit in all warehouses. The amount of security will be calculated on the following scale:—

Monthly issue	up to 500	L. P. gallons	Rs.
"	from 500 to 1,000	ditto	100
"	1,000 to 2,000	ditto	200
"	2,000 to 3,000	ditto	300
"	3,000 to 4,000	ditto	400
"	4,000 to 5,000	ditto	500
"		ditto	600

or such smaller sums as the Commissioner of Excise and Salt, Orissa, may, in any particular case, direct.

6. The warehouses in the Schedule belong to Government.

In all cases in which the contract is given to a person or firm, other than the present contractors, the new contractors will be required, as a condition of the contract, to purchase all plant supplied by the outgoing contractors as well as such buildings as are approved by the Commissioner of Excise and Salt, Orissa. Should the valuation of plant and buildings not be agreed upon by the outgoing and incoming contractors, the price will be decided by the Collector of the district.

7. Officers in charge of warehouses and peons on guard duty are provided by the contractors with free quarters. Some of the existing quarters are Government buildings for which the contractors pay rent; others belong to the contractors. Where quarters have not been constructed, the contractors will have to pay house-rents to the officers and peons at local rates, if suitable houses are available, otherwise they will have to get quarters constructed at their cost within one year from the date of orders issued by the Commissioner of Excise and Salt, Orissa.

8. The spirit supplied to the bonded warehouses will be of any strength below 50° O. P. as specified by the Commissioner of Excise and Salt, Orissa, from time to time and the base used for its manufacture will not contain less than 50 per cent of mahua.

CUTTACK :

The 8th September, 1936.

P. T. MANSFIELD,

Commissioner of Excise and Salt, Orissa.

SCHEDULE.

Name of district or part of a district for which tenders are invited	Base from which spirit must be made.	Position of bonded warehouses.	Distance from Railway station.	Average annual consumption in proof gallons during last two years.
1	2	3	4	5
Cuttack (excluding a small outstill area).	Mahua and molasses. The proportion of mahua shall not fall below 50 per cent.	(1) Cuttack	3 miles from Cuttack	8,155
Balasore.	Ditto	(1) Balasore	1 mile from Balasore	4,232
Puri.	Ditto	(1) Puri	1 mile from Puri	3,866
		(2) Khurda	7 miles from Khurda Road	3,518

FORM No. 27.

License for the sale (wholesale) of country spirit in the areas mentioned in the schedule annexed hereto.

LICENSE is hereby granted to

hereinafter called the licensee, under the provisions of section 20 of the Bihar and Orissa Excise Act, 1915, for the sale of spirit of the description hereinafter mentioned in the areas specified in the schedule hereto annexed for a period of one year from the 1st April 1937, subject to the conditions hereinafter set forth, viz:—

CONDITIONS.

1. The spirit sold under this license shall be of average good quality according to the standard for the time being prescribed by the Excise Commissioner and shall be the produce of materials of one or other of the descriptions specified in the schedule hereto annexed and the proportion of *mahua* in the base of manufacture shall not fall below 50 per cent. PROVIDED always that the licensee may supply any spirit made from other materials at any time during the subsistence of this license, if permitted so to do by general or special order of the Excise Commissioner.

2. No spirit shall be sold under this license elsewhere than at the warehouses specified in the schedule hereto annexed or at any other warehouse hereafter to be established within the said areas and for the time being sanctioned by the Excise Commissioner for the purpose of sale of spirit hereunder.

3. The spirit kept at the said warehouse for sale under this license shall be subject to periodical analysis by, or under the orders of the Collector or the Excise Commissioner, and the licensee shall be bound to take steps to remedy any defects in the quality thereof which the Excise Commissioner may consider material, as to which his decision in writing shall be conclusive. Cost of analysis will be payable by the contractor.

4. The prices to be charged for spirit sold under this license according to the different descriptions of such spirit, as set forth in the schedule hereto annexed, shall be, in the case of sales at warehouses specified in the said schedule, prices calculated according to strength at the prices set opposite to the names of such warehouses and the different descriptions of spirit in such schedule. In the case of sales from any warehouse or warehouses to be hereafter sanctioned, as provided in condition 2 hereof, or of any spirit made from any materials specially permitted by order of the Excise Commissioner, as in condition I hereof mentioned, the prices shall be such as shall be fixed by the Excise Commissioner on granting such sanction or specified in such permission as the case may be.

5. Spirit sold at the said warehouses shall be of such strengths only as may be fixed from time to time by special or general order of the Revenue Commissioner.

6. Sales of spirit under this license shall from time to time be made only to persons (hereinafter called Licensed Vendors) producing passes in the prescribed form authorizing the sale to them of spirit, and only of the description or descriptions of spirit mentioned in such passes and of no greater quantity of spirit than the quantity mentioned therein.

7. The licensee shall be bound to supply to licensed vendors by way of sale, at any warehouse at which the sale of spirit under this license is for the time being permitted, spirit of the quantity or quantities and description or descriptions mentioned in the passes produced by them.

8. Such minimum stock of spirit as may from time to time be fixed by the Excise Commissioner and notified by him in writing to the licensee shall be maintained at each warehouse, at which the sale of spirit under the license is for the time being permitted. If and whenever the stock shall fall below this prescribed minimum the licensee shall forthwith make up the same to the prescribed minimum and in default of his so doing within days after the receipt by him of notice from the Collector or the officer in charge of the warehouse requiring him so to do, the Collector may procure the spirit required so to make up the same from any source he may think fit. The licensee shall be liable to pay to the Collector on demand any excess of the cost of any spirit so procured (including cost of transit) over the price realized by the sale thereof.

9. The licensee shall from time to time duly and efficiently repair, maintain and keep in good and sufficient repair and good working order and condition all warehouses, the property of the licensee, at which the sale of the spirit under this license is for the time being permitted, and the source and means of the water-supply thereto. All new warehouses that may be required in the areas specified in the schedule hereto annexed shall be built and maintained at the expense of the licensee. Such of the warehouses at which the sale of the spirit under this license is for the time being permitted, as are the property

of Government, shall be maintained under the direction of and at the cost of Government, but the licensee shall pay rent at a rate to be fixed by the Public Works Department, for the occupation of the buildings, including quarters for Government officers in charge and shall also pay to Government such compensation, not exceeding the recorded value of the buildings, as shall be determined by the Collector, whose decision shall be final, for all damage, including damage by fire, due to any cause whatsoever to Government buildings and Government property therein, fair wear and tear only excepted. The source of water-supply at each warehouse shall be provided and maintained at the expense of the licensee. As regards Municipal taxes, the tax on holding, i.e., the general Municipal tax will be paid by Government, and all additional taxes, whether described as a tax, fee or rate, will be paid by the occupier. The licensee shall provide suitable quarters for the officers and guards in charge of the warehouse close to the warehouse building.

10. On the determination of this license, whether on the expiration of the period above mentioned for which it is as aforesaid originally granted or of any renewal thereof, the licensee shall be bound, if so desired by the Commissioner of Excise,

- (a) to make over to his successor any buildings which he may have constructed or acquired in pursuance of this license at a valuation agreed to between him and his successor, or if they are unable to agree, at a valuation fixed by the Commissioner of Excise, and
- (b) to make over to his successor such plant used for the supply, storage, handling and issue of spirit as may be specified by the Commissioner of Excise at a valuation to be fixed by him, and the succeeding licensee shall be compelled to accept such plant at such valuation.

If the lessor at any time before the expiration of this lease is desirous for any public purpose of resuming possession of the said demised premises or any part thereof, and shall, under the hand of the Collector, serve notice of such desire on the lessee and shall tender him compensation for any building or other improvement which he may have erected or made with the written consent of the Commissioner of Excise and Salt, the lessee shall, within three months from the date of receipt of the notice aforesaid, vacate the said demised premises or such part thereof as is specified in the said notice. In case of disagreement as to the amount of compensation aforesaid, the matter shall be referred to the Commissioner of Excise and Salt whose decision shall be final.

11. All such fittings or articles as are necessary or proper for or connected with and suitable to the supply, storage, gauging, handling, sale and issue of spirit under this license, including vats, tanks, pumps, pipes, cocks, gauging rods and vessels, etc., for use in the warehouse, at which the sale of spirit under this license is for the time being permitted, shall be provided by the licensee. Vats, tanks, and casks in such warehouses for the storage or issue of spirit must be of such number and capacity and be set up according to such design as the Excise Commissioner may from time to time direct and shall be provided with suitable dipping rods. All new vats for storage or reduction of spirit shall be of wood. The licensee shall also be responsible for the conveyance of water to all such warehouses for purposes of reduction and so far as may be necessary or proper (as to which the orders in writing of the Collector shall be conclusive) for the filtration and purification of such water before its admixture with spirit, and the licensee shall be bound to comply with all written directions of the Collector in these respects forthwith after receipt of such directions.

12. Storage, reduction and issue on sale of all spirit under this license shall be made under the immediate supervision of the Government officer in charge of the warehouse. The licensee shall keep at each warehouse an English-knowing clerk who shall be responsible for reducing the spirit to issue strengths and for all wastages and shrinkages.

13. On receipt of an order in writing from the Commissioner of Excise requiring him to remove any defect in the warehouse buildings or in the arrangements for storage, reduction, blending, issue of spirit, water-supply, etc., the licensee shall attend to it at once and must remove the defect within the date specified in the order and on his failure to do so he shall be liable to such fine or penalty as the Commissioner of Excise may order and also to such cost as may be incurred for the removal of such defect,

14. The licensee shall not hold any interest in the retail vend of country spirit within the areas mentioned in the schedule hereto annexed or within such adjoining areas as the Excise Commissioner may specify by order in writing.

15. The price according to the prices or rates specified in the schedule hereto annexed of all spirits sold under this license shall be received by the Collector and collected by him on or before the issue or the purchase of such spirit. Accounts of all sums so collected shall be adjusted monthly and the total for each month will be paid to the licensee on or before the 15th day of the following month.

16. Alterations in the rates of duty imposed under section 27 of the Bihar and Orissa Excise Act, 1915, shall not in any way affect the conditions of this license.

17. The licensee shall be bound to take over, if so ordered by the Collector or the Excise Commissioner, a quantity of spirit remaining in each warehouse mentioned in the schedule hereto annexed equal to the average quantity per month sold at each such warehouse during the preceding year at the value at which it was sold at each such warehouse during the preceding year, provided that if the licensee does not accept this value, the value shall be fixed by the Excise Commissioner.

18. On the determination of this licensee, whether on the expiration of the period above mentioned for which it is as aforesaid originally granted or of any renewal thereof, the licensee shall be bound to leave if so ordered by the Collector or the Excise Commissioner, in each warehouse at which immediately before such determination the sale of spirit under this license shall be permitted, a quantity of spirit equal to the average quantity per month sold at such warehouse during the preceding months of the year in which such determination shall take place, provided that the quantity of spirit so left shall be valued after such determination at the rate specified in the schedule hereto annexed or, if such rate be not accepted by the succeeding licensee, then at such rate as may be fixed by the Excise Commissioner. The licensee shall forthwith after determination of the quantity so to be left as aforesaid, remove any quantity of spirit in any warehouse in excess of such quantity so to be left and in default of his so doing the Collector may sell and dispose of such excess quantity at the cost and risk of the licensee.

19. Spirit intended for sale under this license at any of the warehouses, at which the sale of spirit hereunder is for the time being permitted, shall be conveyed to the warehouse for which the same is intended only under a bond for payment of the duty prescribed under section 27 of the Bihar and Orissa Excise Act, 1915. The licensee shall be liable to pay duty on any deficiency in excess of the limit for the time being prescribed by rule of the Board of Revenue under section 90 of the Bihar and Orissa Excise Act, 1915.

20. Licensee shall be liable to pay duty on all spirit duly recorded as having been brought into and stored in a warehouse and not accounted for in excess of one per cent. of such quantity (which percentage shall be allowed for ordinary wastage) unless he can establish to the satisfaction of the Collector that such excess wastage has not been occasioned by any negligence on his part or on the part of any person conducting operations in the warehouse on his behalf, whether by storing such spirit in unsound casks, tanks, or vats or otherwise.

21. As security for the fulfilment of these conditions, the grantee shall deposit with the Excise Commissioner in respect of each warehouse at which the sale of spirit under this license is for the time being permitted, such amount as that officer may direct either in Government Promissory Notes or in such other form as he may approve.

22. Without prejudice to the provisions of section 93 of the Bihar and Orissa Excise Act, 1915, any penalties, and other sums for which the licensee may become liable under the provisions of that Act shall be recoverable from the security deposit so to be made as aforesaid.

N. B. I.—The licensee will be bound by the provisions of the Bihar and Orissa Excise Act, 1915, and by rules framed under the Act so far as these may relate to him.

N. B. II.—The breach, non-performance or non-observance of any of the conditions of this license by the contractor or by his agent will, under section 42 of the said Act, render this license liable to cancellation or suspension and under section 57 of the said Act may render the licensee liable to a penalty.

Collector of



Counterpart agreement.

I, the above-named licensee, for myself and my heirs, legal representatives and assignees, hereby agree to and bind myself to perform and observe all the terms and conditions hereinbefore written and expressed.

Signature.

Dated

19

Witnesses.

[2-2-9-10-1936]

NOTIFICATION.

The 21st September 1936.

It is hereby notified that the list of tombs mentioned below in Bhapur and Bejipur cemeteries in Berhampore in the district of Ganjam (Orissa Province) are in a dilapidated condition and require immediate attention if they are not to collapse. Friends or relatives of the deceased or those interested in their upkeep are requested to correspond with the Executive Engineer, Ganjam Division, Berhampore, Ganjam district, B.-N. Railway and intimate their intention regarding the repairs of these tombs within three months from the date of publication of this notification.

BEJIPUR CEMETERY.

1. Lt. Quarter Marton Peter Frasser Ottlay, 18th Regiment, died on 15-3-1851.
2. Carlinc Eliza, Infant daughter of Asst. Surgeon Andrews H. M. I. A., died on 20-7-1859.
3. Mathew Pool, V regiment, Madras Native Infantry, died on 10-7-1855 53 years.
4. Mary Geraldine Shvbrick, died on 14-11-1854.
5. Mrs. Charlotte, wife of Wm. Parker Drumaj, 5th Regiment, died on 6-8-1811.
6. Florence Ac Brown, died on 20-10-1858.
7. C. A. Summers, Ganjam Survey, died on 19-8-1860. 56 years old. Erected by wife of A. E. Summers.
8. Benjamin Bonomaly, 80 years, died on 18-7-1921.
9. Cement Eldertson of David and Elizabeth Adjie, died on 13-7-1901.
10. Cecilia Margaret Grace, daughter of William and Henrietha Grace Wilby, died on 11-7-1891.
11. Maryann Josepa, wife of S. I. Joseph, H. Band Sergeant 24th Regiment M. I., died on 18-6-1889.
12. Elliot Hella More, son of W. Elliot and H. J. Jarvis, died on 25-9-1877, 2 years 9 months.

BHAPUR CEMETERY.

1. Anne—

The wife of William Rea who died at Berhampore on 3-10-1850. Aged 33 years.

2. M. James Lavaie died on December 1841.

3. M. James D'Lavaie died on 14-10-1846. Aged 40 years.

4. Margarette—

Wife of Sergeant Jt. J. W. James Sappers and Minors, born in the parish of Gillingham, county of Kent, died near Ganjam on 28-2-1840. Aged 18 years—a victim to Cholera.

5. Catherine Emily—

III daughter of John and Charlette Helen Cadenhead. Born on 20-9-1844. Died 19th May 1847.

6. William Hentry—

Infant son of Sergeant-Major J. P. Fowler, 50th Regiment, died on 21-8-1812.

7. Aurther Simpson—

The son of George and Emily Simpson died on 11-12-1819.

8. Janet, the wife of Lieut. T. P. Moore, 22nd Regiment, who died on 28-11-1811. 23 years and 10 months.

9. Jane, Infant and daughter of Captain Henry Thatcher of 13th Regiment, died 2nd November 1839. Aged 2 months and 9 days.

10. Henry Stewens—

Late Barrack Sergeant of Berhampore, died 3-11-1843. Aged 44 years. Monumented by Wife Eliza Widow.

11. Lt. Brevet Captain—

H. M. Donaldson, 50th Regiment, Madras Native Infantry, died at Cape of Good Hope on 24-10-1842. Erected by Brother Officers.

12. Lieut. A. M. Glas, of the 49th Regiment N. I., died on 27-5-1834. Aged 29 years. Erected by brother officer.

13. Captain Thomas Swine of the 19th Regiment, died on 19-12-1835. Erected by Brother Officers.

14. Lt. Colonel Baronde Kutzelben H. C. S., died on 10-10-1836. Aged 51. Erected by Widow E. K.

15. Lt.-Col. S. J. Hadgson, 6th Regiment, died at Ghumsur on 27-12-1836. Erected by 19th Regiment.

16. Marianne, the wife of Captain William D. M. I. Y. S., 22nd Regiment at Berhampore on Cholera on 10-7-1814. Aged 39.

17. Lt.-Colonel Arthour Macfarlane, Commanding 43 Regiment M. N. I., died by a fall from his Horse at Berhampore on 28-8-1839. 47 years.

18. Susanna Jano Laycestier—
Wife of Major T. I. Green, died on 26-5-1841.
19. William Fredrick—
II son of J. Greatorcy, died on 19-2-1837. Aged 1 year and 2 months.
20. John Rundah Ardagh, son of Captain I. R. Ardagh. 47 Regiment N. I., died at Aska on 31-8-1824. Aged 1 year and 8 months.
21. Lieut. W. C. W. Noble of 2 regiment, died on 8-12-1817.
22. Lieut. I. J. Depaiba of 2. Regiment, died on 4-12-1817.
23. John Rule Esq., Garrison Asst. Surgeon of Ganjam, died at Berhampore on 2-3-1817. 34 years.
24. Charles Edw., son of Aurthur and Emma—Cooka—died on 17-5-1831.
25. W. J. Colley Esq., died on 24-12-1833. Aged 65.
26. Eliza Mary Colley, died on 13-6-1866.
27. Juss. E. Issabelea.
28. Charles Bird Esq., Madras Civil Establishment, died on 23-8-1810.
29. Sarah Jane, Infant daughter Saac. and Elizabeth Stublun.
30. Sarah Colloy died at Gopalpur on 2-6-1853.
31. Anna. Wahab, wife of Major George Wabael, 2nd Batton., 21 Regiment N. I. 23 years.
32. Emilla Mehatable, only daughter of Lt-Col. Ths. Steele, 2nd. Regiment, 18-3-1816.
33. Lt. Alex. Borthwick died on 23-1-1817.
34. Lt. Fg. Grey, died on 20-9-1822.
35. Mn. Mary Hussey, wife of St. Major John Hussey, 49th Regiment, died on 10-9-1836.
36. Mary Anne, Daughter of Robert and Mary A. Howard, died on 16-6-1844.
37. Mary Anne, Wife of Robert Howard, Surveyor, died on 20-12-1848.
38. Wilhelmina, wife of Lt. W. Guild Robston, 22nd Regiment, M. N. I., died on 2-1-1845.
39. Mary Forbes chancellor, wife of Lt. Coliyar, Madras, Engineer.
40. Mr. William Turis Senior, died on 21-12-1834. Aged 38 years.
41. Lt. H. W. Byrhe, of 2nd Regiment, died on 13-10-1817.
42. Captain James Jobson, 4th Regiment, died on 3-6-1818.
43. Thomas Bell, Barracks Surgeon of Ganjam, died on 24-3-1818.
44. Lt. Lewis Crowther died on 26-8-1816. Aged 23 years.

45. H. M. Houghton Esq., Garrison Asst. Surgeon of Ganjam, died on 17-8-1816.
46. Captain Peter Mohill, 10th Regiment N. I.
47. Lt. George Lackington, 20th Regiment, died on 21-12-1846.
48. Captain Gohn Holpin, 30th Regiment N. I., died on 30-11-1848.

Note :—Inscriptions for the remaining 7 tombs have faded and are illegible.

K. NAZIRUDDIN,

Executive Engineer, Ganjam Division.

GANJAM: The 10th June 1936.

[3—3—9-10-1936].

WANTED

6 Veterinary Assistant Surgeons. Provisional pay Rs. 50. Must be graduates of a recognised Veterinary College. Age not exceeding 25 years. Apply to Assistant Director of Veterinary Services, Orissa, Cuttack, in prescribed form obtainable from him, before 24th October with certificates and proof of domicile in Orissa, where necessary.

U. C. DAS.

Personal Assistant to the Revenue Commissioner, Orissa.

CUTTACK: 29th September 1936:

[2—2—9-10-1936.]

NOTICE.

Applications are invited for posts at the Secondary and Training Institution for Women, Berhampur, Ganjam, which may fall vacant in the near future:—

Two Higher Elementary Grade trained and four Secondary Grade trained women teachers of Telugu and other subjects through the medium of Telugu.

Applications with copies of testimonials should be sent to the Inspectress of Schools, Orissa, not later than the 1st of November 1936. The appointments will be provisionally on the scale prescribed for female teachers in Madras that is Higher Elementary—Rs. 23—2/2—45 and Secondary Grade—Rs. 30—3/2—45—2/2—55. The scales of pay will ultimately be the scales to be fixed by the Government of Orissa.

Preference will be given to a native of or a person domiciled in Orissa. Candidates should state in their application their age, home district, educational qualifications and previous experience. Knowledge of Oriya is necessary for the Higher Grade trained teachers.

N. NAYAK,

For Director of Public Instruction.

CUTTACK: 1st October 1936.

[2—1—16-10-1936.]

OFFICE OF THE REVENUE COMMISSIONER, ORISSA.

WANTED

(a) One Head Assistant for the Revenue Branch on Rs. 170—4—210 per month.

(b) One Head Assistant for the Registration Branch on Rs. 130 per month.

(c) One Draughtsman on Rs. 50 per month for one year for the present with prospects of being made permanent.

Qualifications required:—

(a) Experience of work in a Government office for not less than 10 years.

(b) Experience of work in a Government office for not less than 5 years. Preference will be given to one possessing experience of work of registration of Joint Stock Companies, Firms, Insurance Companies, etc.

(c) Experience of work in a land acquisition office with good knowledge of English. Should be a good tracer.

Apply before the 21st October 1936 stating age, qualifications and domicile.

The selected candidate will have to join as soon as possible. The rates of pay are provisional and will be finally fixed by the Orissa Government.

UMA CHARAN DAS,

Personal Assistant to the Revenue Commissioner, Orissa.

CUTTACK: 29th September 1936.

[3—2—16-10-1936.]

WANTED

Lady Sub-Assistant Surgeons (L.M.P.), provisional pay Rs. 65—117.

Apply before 31st October 1936 with certificates, proof of domicile in Orissa, stating age, registration number, academic distinctions, name of medical school from which passed, the date of admission into it and the date of passing final examination.

G. VERGHESE, LT.-COL, I.M.S.,
Director of Health and Prisons Services, Orissa.

CUTTACK: 1st October 1936.

[2—1—16-10-1936.]

IN THE COURT OF DISTRICT JUDGE OF CUTTACK-SAMBALPUR, CUTTACK.

INSOLVENCY CASE NO. 5 OF 1936.

Jitmall of Choudhurybazar, Cuttack—Applicant.

NOTICE

Is hereby given that by an order passed on the 12th September 1936 the abovenamed debtor has been adjudged as an insolvent.

A. N. BANARJI,
District Judge.

CUTTACK: 30th September 1936.

IN THE COURT OF THE SUBORDINATE JUDGE, BERHAMPUR.

I. P. NO. 1/1935, I. A. NO. 604 OF 1936.

Kotini Jagannadham and others—Insolvent.

versus

Kotini Viriah and others—Creditors.

Notice is hereby given under section 41 (1) of Act V of 1920 that the abovenamed insolvents have applied to this Court praying to pass an order of discharge in their favour or to extend the period of discharge for six months and that the said application is posted to the 5th November 1936 for hearing.

G. MAHAPATRO.

Subordinate Judge.

BERHAMPUR: 30th September 1936.

IN THE COURT OF THE DISTRICT JUDGE OF GANJAM-PURI AT BERHAMPUR.

I. A. NO. 265/36 IN I. P. NO. 6/1934.

PRESENT:

P. Ramalingam, Esq., I.C.S. (Bar.-at-Law),
District Judge.

Bavuru Rayaguru Mahapatro—Petitioner
(Insolvent).

versus

Zamindar of Bodokhimedi Estate—Respondent (Creditor).

Notice is hereby given under section 41 of Act V of 1920 that the abovenamed Petitioner has applied to this Court for an absolute order of discharge and that the said petition stands posted to the 5th November 1936 for hearing.

P. RAMALINGAM,
District Judge.

BERHAMPUR: 3rd October 1936.

NOTICE.

It is notified for the information of candidates for the next Divisional Accountant's Examination, appearing from the province of Orissa, that the Examination will be held in the office of the Accountant-General, Bihar, Ranchi, according to the following programme:—

Wednesday ...	January 20th, 1937 ...	11 A.M. Writing and Dictation, 12—4 P.M. Book-keeping.
Thursday ...	January 21st, 1937 ...	11 A.M.—12 Noon Essay writing, 1—5 P.M. Arithmetic.
Friday ...	January 22nd, 1937 ...	11 A.M.—1 P.M. Geometry, 2—4 P.M. Mensuration.

2. Applications for registration and for exemption under the rules should be submitted to the Comptroller, Orissa, P. O. Hino, Ranchi, and not to the Accountant-General, Bihar. The last date of receipt of applications (with fees and necessary certificates) in the office of the undersigned is the 12th November 1936.

T. R. PANCHAPAGESAN,
Comptroller, Orissa.